

is complete, and if we find that the Reserve Bank is agreeable to the recommendations, we shall implement the recommendations.

**Shri Gajendra Prasad Sinha:** One question, Sir.

**Mr. Speaker:** I have allowed a number of questions.

**Shri Gajendra Prasad Sinha:** Sir, I was allowed but the other hon. Member intervened.

**Mr. Speaker:** But, can I allow all the 500 Members to put questions?

#### Trade with Germany

\*1336. **Shri B. C. Mullick:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that some Indian businessmen had made advance payments before the War to German concerns for imports from that country which could not materialize;

(b) whether some representations were made by the Indian Government to the Governments in East and West Germany for the refund of those payments; and

(c) if so, the replies received from them?

**The Minister of Commerce (Shri Kanungo):** (a) Yes, Sir.

(b) and (c). The question of the settlement of various kinds of Indian claims which have been registered with the Indian Custodian of Enemy Property is under the active consideration of the Government.

**Shri B. C. Mullick:** May I know how many businessmen made these advances and what are the amounts?

**Shri Kanungo:** There are the claims registered which, so far are of the order of Rs. 63 lakhs.

#### Film "Bhowani Junction"

\*1337. **Shri Tangamani:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether the English film "Bhowani Junction" has been released in cinema houses in various centres in India;

(b) whether protests have been received regarding the exhibition of the film; and

(c) if so, the action taken by Government in the matter?

**The Minister of Information and Broadcasting (Dr. Keskar):** (a) and (b) Yes, Sir.

(c) The film has been allowed only after the deletion of objectionable portions.

**Shri Tangamani:** May I know, if, even after the deletion of the objectionable portions, it contains portions distorting the R.I.N. strike of 1946 and the Railwaymen's strike of 1948?

**Dr. Keskar:** I cannot go into the details of what film contains. But, after a number of complaints, the Central Board of Censors and the Government have carefully seen the film and the producers were told that the film could be allowed only if they cut those portions out; and they voluntarily cut them out. That was why the film was allowed.

**Shri Tangamani:** I have myself seen the film. May I know if the Government does not consider that it is a slander of two political parties, namely, the Communist Party and the Congress Party?

**Dr. Keskar:** If the hon. Member has any complaint against the film and if he sends it to me in writing, I will certainly look into it.

**Shri Tangamani:** May I know whether it does not contain scenes which show that although the Congress Party....

**Mr. Speaker:** The hon. Minister does not know the details and the hon. Member has seen the film. The hon. Member need not put questions on what he knows. These questions are put for eliciting information and not for the purpose of correcting the action of Government. If information is already known to the hon. Member, he has got other remedies. He must choose those remedies and not come and tell here what the hon. Minister does not know. The hon. Minister says he does not know the details. The object of the Question Hour is not for giving information to the hon. Minister but for eliciting information from the Minister.

Next question.

**Shri Tangamani:** One question, Sir.

**Mr. Speaker:** I have allowed him a number of questions. The hon. Minister says he has not seen it.

**Shri B. S. Murthy:** May I know whether the book as such is a tirade against the political movement in India and also against the Anglo-Indian community in particular. Therefore..

**Mr. Speaker:** The hon. Minister has said that he does not know.

**Shri Tangamani:** It is a tirade against the Anglo-Indian community also, Sir.

**Shri V. P. Nayar:** If this is going to be the attitude of Government, millions of people would have seen it and much harm would be done and there would be no remedy.

**Mr. Speaker:** The question relates to a specific film and it says, in clause (b), 'whether protests have been received regarding the exhibition of the film'. I am sure before the hon. Minister gives his reply in the House he must have looked into it why there should have been so many protests. It is not a general question but relates to a particular film. Therefore, if

there are exceptional matters, what is the meaning of asking an hon. Member to write to the Minister? He must have come prepared with all the information.

**Dr. Keskar:** Sir, it might be a matter of opinion whether a particular Member considers that a certain sequence in the film maligns a particular community...

**Shri B. S. Murthy:** No, no.

**Dr. Keskar:** It is a question of opinion. The Government have very carefully seen the film; and we feel that whatever objectionable portions were there have been cut out. But, if an hon. Member feels that a particular sequence is still objectionable, I am prepared to look into it if he sends it to me in writing. It is no use repeating the same thing, which, to me, is a matter of opinion.

#### त्रिपक्षीय समिति की रिपोर्ट

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\* १३४१ { श्री भक्त दर्शन :  
श्री स० चं० सामन्त :  
श्री हनु राज :  
श्री संगामणि :

क्या अन्न और दोजगार संघों १४ नवम्बर, १९५७ के तारकित प्रश्न संख्या १६९ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) मोटर परिवहन श्रमिकों के मोटर चलाने के घंटे नियत करने के बारे में जो त्रिपक्षीय समिति विचार कर रही थी, क्या उसकी रिपोर्ट की एक प्रति सभा-पटल पर रखी जायेगी ; और

(ख) समिति की सिफारिशों की कार्यान्विति के लिये क्या कार्यवाही की जा रही है ?

अन्न उपसंघों (श्री आशिष शर्मा) :  
(क) संक्षिप्त विवरण सभा की मेज़ पर रखा है। [विशेष परिशिष्ट ६, अनुबन्ध संख्या ३७]